

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat (Power Section)
Srinagar/ Jammu

Notification
Srinagar, the 17th May, 2017

SRO 213.- In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint the following officers to be the Executive Magistrates of the first class, who shall exercise all the powers of an Executive Magistrate of the first class within their respective territorial jurisdiction of District Jammu:-

S.No	Name of the Officer S/Shri	Designation & Present Place of posting
1	Mohit Gupta	Tehsildar, Bhalwal
2	Mohammad Mukhtyar Zargar	Naib Tehsildar, Agore of Tehsil Bhalwal
3	Mahesh Chander	Naib Tehsildar, Bhalwal

By order of the Government of Jammu and Kashmir

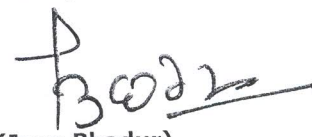
Sd/-
(Abdul Majid Bhat)
Secretary to Government,
Department of L, J&PA

NO:LD (P) 94/1-Jammu

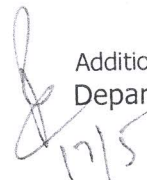
Dated: 17 -05- 2017

Copy to the:-

1. Commissioner/ Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. District Magistrate Jammu. This is with reference to his 996/DMJ/10/2017-18 dated 21/4/2017.
4. General Manager, Government Press, Srinagar for publication in an extra Ordinary issue of the Government Gazette.
5. Concerned officers.
6. SRO Section, Department of Law, Justice and PA (W.7. S.C).


(Jang Bhadur)

Additional Secretary to Government,
Department of Law, Justice & PA


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